

CENTRAL ADMINISTRATIVE TRIBUNAL  
ALLAHABAD BENCH  
ALLAHABAD

ORIGINAL APPLICATION NUMBER 1646 OF 2001  
ALLAHABAD, THIS 30<sup>th</sup> DAY OF NOVEMBER, 2004  
HON'BLE MRS. MEERA CHHIBBER, MEMBER(J)  
HON'BLE MRS. ROLI SRIVASTAVA MEMBER(A)

1. Nepal Singh aged about 25 years, son of Shri Kishore Singh resident of 492 Khusipura, Jhansi.
2. Mohd. Abrar Mansoori, s/o Mohd. Shafi Mansoor, aged about 35 years, resident of 233, Kachiyana, Puliya No.9 Jhansi.

...Applicants

(By Advocate : Shri R.K. Nigam)

V E R S U S

1. Union of India through Secretary Defence, Govt. of India, New Delhi.
2. Secretary, Ministry of Defence, Govt. of India, New Delhi.
3. Additional Director General (Territorial Army), 'L' Block, Churchgate, New Delhi 110 011.
4. Officer I/C Territorial Army, Central Command, Lucknow-226 002.
5. Lt. Col/Commanding Officer, 970 Railway, Engineering Regiment (T.A), Jhansi.

....Respondents

(By Advocate : Shri Gyan Prakash)

O R D E R

By Hon'ble Mrs. Meera Chhibber, J.M.

By this O.A. applicants <sup>are</sup> seeking the following relief(s):-

(i) to issue a writ, order or direction in the nature of Mandamus thereby commanding the respondents to frame a systematic scheme like Rajkamal Scheme and till such time this is done, the petitioners be continued in the employment and their services be not dispensed with and their salaries be continued

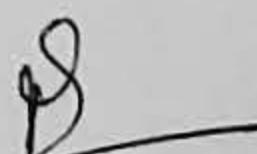
as usual to protect the catastrophe of starvation death in their families for which a time bound direction is prayed for;

- (ii) to issue any other suitable order in favour of the humble petitioners as deemed fit by this Hon'ble Tribunal in the facts and circumstances of the case;
- (iii) to award cost of the petition in favour of the humble petitioners."

2. Today when the matter was called out, counsel for the respondents submitted that both the applicants have been adjusted against the appropriate vacancies in other T.A. units and they have been posted 1116 Inf Bn (TA) PARA and 1105 Rly Engr Regt (TA). They have placed letter dated 25.08.2002 wherein it is clearly stated that no one has been discharged from service and since they have already been adjusted against appropriate vacancies, the case may be closed. This letter is taken on record and since as per the statement of respondents' counsel, applicants have already been adjusted against vacancies, this O.A. has become infructuous. Accordingly, this O.A. is disposed off as having become infructuous. No costs.



Member (A)



Member (J)

shukla/-